

**B.A.No. 132/2021**  
**FIR No.1144/2015**  
**PS Sarai Rohilla**  
**State v. Mithlesh Mahto**  
**U/s 302 IPC**

10.08.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.

Sh. Yatinder Kumar, Ld. Counsel for accused-  
applicant through video conferencing.

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of  
regular bail on behalf of accused-applicant Mithlesh Mahto in case  
FIR No. 1144/2015.

Ld. LAC has sought further time to file written  
submissions. Written submissions may be filed within three days.

For orders/clarifications, put up on **16.08.2021**.

Copy of order be forwarded to Ld.Counsel for accused-  
applicant through electronic mode.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
10.08.2021

**B.A.No. 231/2021**  
**FIR No.36/2021**  
**PS Gulabi Bagh**  
**State v. Karnail Singh**  
**U/s 21/29 NDPS Act**

10.08.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.  
Sh. Rajesh Kaushik, Ld. Counsel for accused-  
applicant through video conferencing.  
Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of interim  
bail on behalf of accused-applicant Karnail Singh in case FIR No.  
36/2021.

Family status of the accused-applicant filed.

For orders, put up at 4 pm.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
10.08.2021

At 4 pm  
ORDER

This is an application u/s 439 Cr.P.C. for grant of interim  
bail on behalf of accused-applicant Karnail Singh in case FIR No.  
36/2021.

Ld. counsel for accused-applicant contended that  
interim bail is being sought as on 02.08.2021, wife of the accused-

applicant expired and accused-applicant has to perform her last rites and rituals. That accused-applicant has only son who is of adolescent age and is in the state of depression on account of death of her mother. That accused-applicant has previous involvements but in most of the cases he is discharged or acquitted and now only six cases are pending against him which are not of serious nature. Ld. counsel has referred to decision in **Shakuntala Devi v. State** and **Anup Juneja @ Sunil Kumar @ Anki v. State of NCT Delhi**.

Ld. Addl. PP submits that IO has filed family status report of the accused-applicant. As per report, son of the accused-applicant is 21 years old who is major and capable of performing last rites of her mother. That are other members present in the family of accused-applicant. That as per report *tehravin* of wife of accused-applicant is scheduled for today i.e. 10.08.2021.

Heard.

Vide order dated 02.08.2021, keeping in view the urgency set up, accused-applicant was granted custody parole for 02.08.2021 in order to enable him to attend the cremation of his wife and for 03.08.2021 to perform the last rites in respect of his wife. Interim bail is now being sought to enable the accused being husband to immerse the ashes in Ganga and perform other rituals for the peace of the departed. On humanitarian grounds alone interim bail of 5 days is being granted to the accused -applicant to

enable him to perform all rituals for the peace of the departed soul including immersion of ashes subject to his furnishing personal bond with two Local sureties in the sum of Rs. 30,000/- each and upon the condition that he shall mention the mobile phone number to be used by him which number it shall be ensured by him is kept on switched on mode with location activated and shared with the IO at all times, and once in 24 hrs he shall confirm his location telephonically with the IO. Application is disposed of accordingly.

Accused-applicant shall surrender on expiry of period of interim bail.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
10.08.2021

**B.A.No. 136/2021**  
**FIR No. 88/2019**  
**PS NDRS**  
**State v.Sachin Paswan**  
**U/s 323/342/365/384/395/397/34 IPC**

10.08.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.

Sh.Sandeep Gupta, Ld. LAC for accused-applicant  
through video conferencing.

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of  
regular bail on behalf of accused-applicant Sachin Paswan in case  
FIR No. 88/2019.

Arguments heard.

Ld. Addl. PP seeks some time to verify previous  
involvement of accused-applicant.

For report and consideration, put up on **17.08.2021**.

Copy of order be forwarded to Ld. LAC for accused-  
applicant through electronic mode.



(Neelofer Abida Perveen)  
Special Judge-02, NDPS/  
ASJ, (Central), THC / Delhi  
10.08.2021

**B.A.No. 232/2021**  
**FIR No. 137/2017**  
**PS Timarpur**  
**State v. Happy Kapoor**  
**U/s 302 IPC**

10.08.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.  
Sh. Manmohan Singh, Ld. Counsel for accused-  
applicant through video conferencing.  
IO SI Ashok through video conferencing.

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of interim  
bail on behalf of accused-applicant Happy Kapoor in case FIR No.  
137/2017.

Reply is filed. Arguments heard.

For orders, put up at 4 pm.



(Neelofer Abida Perveen)  
Special Judge-02, NDPS/  
ASJ, (Central), THC / Delhi  
10.08.2021

At 4 pm  
ORDER

This is an application u/s 439 Cr.P.C. for grant of interim  
bail on behalf of accused-applicant Happy Kapoor in case FIR No.  
137/2017.

Ld. counsel for accused-applicant has contended that

accused-applicant is in JC since 14.07.2017. That previous interim bail application under HPC of the accused-applicant was dismissed vide order dated 14.07.2021. That earlier on 23.08.2020 accused-applicant was granted interim bail of 12 days and had surrendered in time. That interim bail is being sought as wife of the accused-applicant is on family way and accused-applicant is the only male member in his family and father and mother of the accused-applicant was senior citizens and suffering from old age ailments.

Ld. Addl. PP has opposed the application on the ground that doctor has given the date of delivery to the wife of the accused-applicant of 10.09.2021 i.e. after one month. That mother of the accused-applicant is there to look after wife of the accused-applicant. That accused-applicant does not have clean antecedents and have previous involvement.

Heard.

As per report filed by the IO, wife of the accused-applicant is residing with her mother in law and father in law. Father of accused-applicant is suffering from paralysis since 2016 and is under treatment, and in the absence of accused-applicant, his mother is looking after the family. The wife of the accused-applicant is in family way and the tentative date of delivery is 10.9.2021, the presence of the accused-applicant being husband is rendered indispensable in such circumstances, and hence

interim bail of 10 days is granted to the accused-applicant from 5.9.2021 for the purposes of delivery of wife subject to his furnishing two local sureties in the sum of Rs. 30,000/- each and subject to the condition that he shall mention the mobile phone number to be used by him which number it shall be ensured by him is kept on switched on mode with location activated and shared with the IO at all times.

Accused-applicant shall surrender on expiry of period of interim bail.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
10.08.2021



**B.A.No. 151/2021  
FIR No. 165/2018  
PS Crime Branch  
State v.Sriniwas  
U/s 21/29 NDPS Act**

10.08.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.

Sh. Jitender Kumar, Ld. Counsel for accused-  
applicant through videoconferencing.

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of  
regular bail on behalf of accused-applicant Sriniwas in case FIR  
No. 165/2018.

Arguments heard.

Let chargesheet be transmitted electronically.

For orders/clarification, put up on **13.08.2021**.

Copy of order be forwarded to Ld.Counsel for accused-  
applicant through electronic mode.



(NeeloferAbidaPerveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC/Delhi  
10.08.2021

**B.A.No. 171/2021**  
**FIR No.150/2020**  
**PS Kashmere Gate**  
**State v. Akash Kumar**

10.08.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.

Sh. Prem Pal Bhati, Ld. Counsel for accused-  
applicant through video conferencing.

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of  
regular bail on behalf of accused-applicant Akash Kumar in case  
FIR No. 150/2020

Arguments are heard.

For orders, put up on **11.08.2021. Chargesheet to be  
transmitted electronically.**

Copy of order be forwarded to Ld.Counsel for accused-  
applicant through electronic mode.



(Neelofer Abida Perveen)  
Special Judge-02, NDPS/  
ASJ, (Central), THC / Delhi  
10.08.2021

**M.A.No. 102/2021**  
**FIR No.03/2021**  
**PS Crime Branch**  
**State v. Aditya Kohli**

10.08.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through  
videoconferencing.

None for accused-applicant through video  
conferencing.

Hearing is conducted through video conferencing.

This is an application on behalf of the accused-  
applicant Aditya Kohli seeking permission to travel outside Delhi in  
case FIR No.03/2021.

None has joined through Webex Hearing on behalf of  
accused-applicant. In the interest of justice, for consideration, put  
up on **17.08.2021**.

Copy of order be forwarded to Ld.Counsel for accused-  
applicant through electronic mode.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
10.08.2021

**B. A. No. 226/2021**  
**FIR No. 179/2019**  
**PS Wazirabad**  
**State v. Manish @ Dabbu**  
**U/s 304B/498A/34 IPC**

10.08.2021

Present: Sh. K. P. Singh, Ld Addl. PP for State through  
video conferencing.

Sh. Shamshul Haque, Ld. Counsel for accused-  
applicant through video conferencing.

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of interim  
bail on behalf of accused-applicant Manish @ Dabbu in case FIR  
No. 179/2019.

Arguments are heard. For orders, put up at 4 pm.



(Neelofer Abida Perveen)  
Special Judge-02, NDPS/  
ASJ, (Central), THC / Delhi  
10.08.2021

At 4 pm  
**ORDER**

This is an application u/s 439 Cr.P.C. for grant of interim  
bail on behalf of accused-applicant Manish @ Dabbu in case FIR  
No. 179/2019.

Ld. Counsel has forwarded orders to show that interim

bail as per the guidelines continues to be granted, and that there is no revocation of the benefit under the guidelines. Certain clarifications are required from the State.

For clarifications, put up on **13.8.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)  
SpecialJudge-02, NDPS/  
ASJ, (Central), THC / Delhi  
10.08.2021